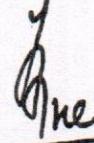


GOVERNMENT OF JAMMU AND KASHMIR,  
GENERAL ADMINISTRATION DEPARTMENT,  
Civil Secretariat, Jammu.

**Notification**  
**Jammu, the 10<sup>th</sup> of January, 2020.**

**S.O.18.-** In exercise of the powers conferred by proviso to Article 309 of Constitution of India, the Lieutenant Governor of Union territory of Jammu and Kashmir is pleased to direct that the Jammu and Kashmir Civil Services (Classification, Control & Appeal) Rules, 1956 shall be deemed to have been issued under proviso to Article 309 of Constitution of India.

**By Order of the Lieutenant Governor.**



10.01.2020

(Dr. Farooq Ahmad Lone) IAS  
Secretary to the Government

Dated:10.01.2020

No. GAD(Adm)47/2019-I

Copy to:

1. Ld. Advocate General, J&K, Jammu.
2. All Financial Commissioners.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Chief Electoral Officer, J&K.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. All Commissioners/Secretaries to the Government.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairperson, J&K Special Tribunal.
12. Director General, J&K Institute of Management & Public Administration & Rural Development.
13. Director Information, J&K.
14. All Deputy Commissioners.
15. All Heads of Departments/Managing Directors/Secretary, Advisory Boards.
16. Secretary, Public Service Commission/Vigilance Commission/Backward Classes Commission/SSB/BoPEE.
17. Director Estates, J&K.
18. Director, Archives, Archaeology & Museums.
19. Secretary, J&K Legislative Assembly.
20. General Manager, Government Press, Srinagar/Jammu.
21. Private Secretary to the Chief Secretary, J&K.
22. Private Secretary to Advisor (S)/(F)/(B) to the Lieutenant Governor.
23. Private Secretary to Secretary to the Government, GAD.
24. Stock file/Website, GAD.